CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

Original Application No. 1085 of 1992

J.B. Thapa Applicant

Versus

Union of India and Others Respondents

Hon'ble Mr. Justice U.C. Srivastava, V.C Hon'ble Mr. K. Obayya, Member(A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

This application is directed against the show cause notice issued to the applicant along with the Enquiry Board's report. A criminal proceeding against the applicant which started earlier is still pending.

evidence that his admission was made on the ground of not coercion. A reference was/made making observation on it but the application was against the show cause notice and the applicant has ample opportunity to show cause against the notice issued. The Disciplinary Authority also can consider the grievance of the applicant. The application is misconceived and is liable to be dismissed. In this connection a reference is made in Supreme Court order passed in a case Union of India Vs V.K. Dutta C.A. No. 2329 of 1981 disposed of on 26th March 1992. The application is accordingly dismissed wt this stage.

John M.A.

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Dated: 10.8.1992

(UV)